

**Foreign Exchange Management (Foreign Currency Account by a person Resident in India)
(Amendment) Regulations, 2002**

**Reserve Bank of India
Exchange Control Department
Central Office
Mumbai 400 001**

Notification No.FEMA.77/2002-RB

November 25, 2002

**Foreign Exchange Management (Foreign Currency Account
by a person Resident in India) (Amendment) Regulations, 2002**

In exercise of the powers conferred by clause (b) of Section 9 and clause (e) of sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) and in partial modification of its Notification No.FEMA 10/2000-RB dated 3rd May, 2000, Reserve Bank of India makes the following amendments to Foreign Exchange Management (Foreign Currency Accounts by a person Resident in India) Regulations, 2000, namely;

1. Short title and commencement

- (i) These Regulations may be called the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Sixth Amendment) Regulations, 2002.
- (ii) They shall come into force on the date of their publication in the official Gazette.

2. Amendment to the Regulations

In the Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) Regulations, 2000 in the Schedule, in paragraph 1, in sub-paragraph (1A), in clause (ii), after the words "to a unit in Domestic Tariff Area", the following words shall be added, namely,

"and also payments received in foreign exchange by a unit in Domestic Tariff Area for supply of goods to a unit in Special Economic Zone (SEZ)."

**K.J. Udeshi
Executive Director**

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